

Bearer Bonds

5437. SHRIMATI PRAMILA DANDA-VATE: Will the Minister of FINANCE be pleased to state;

(a) the total amount collected from the Indian residents in foreign countries from Bearer bonds, the details, country-wise; and

Place	Number of bonds sold	Amount
		Rs,
London	3,054	3,05,40,000
Bahrain	13	1,30,000
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		3,06,70,000

Trade Deficit with EEC

5439. SHRI S. M. KRISHNA: Will the Minister of COMMERCE be pleased to state:

(a) whether India has made it clear to the EEC countries that it will be compelled to reduce its imports if effective steps to promote higher exports from India are not taken to bring down the huge trade deficit; and

(b) if so, the reaction of EEC countries in the matter; and

(c) what is the trade deficit between the two?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b) Government of India had always emphasised the need to boost India's exports, as our capacity to pay for the imports being made from the EEC countries is largely dependent on our export earnings. The EEC countries, while appreciating our position have pointed out that most areas of their economy are governed by free market forces and their Governments have very little control over the same.

(b) the number of certificates issued and the amount on each certificate of Bearer Bond?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) The Special Bearer Bonds were issued in a single denomination of Rs. 10,000. The details of Bonds sold abroad are:—

(c) The details of imports from and exports to EEC countries during the last year (1980-81) is as follows:

1980-81	(Value in Rs, crores)
Imports	2732
Exports	1464
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Balance of Trade	— 1268

Implementation of Government Orders in Respect of SC/ST in Punjab National Bank

5440. DR. V. KULANDAIVELU: Will the Minister of FINANCE be pleased to state:

(a) whether the Punjab National Bank is implementing Government of India's orders regarding backlog carry forward and inter-changeability of posts for the purpose of Scheduled Castes/Scheduled Tribes employees promotion and posting in various Regions on their promotion from one cadre to another like Clerks to Accountants;

(b) whether the Bank is maintaining 40-point Roster system for the purpose of such promotion and posting;

(c) how many posts were kept reserved for Scheduled Castes/Scheduled Tribes in promotion from Clerks to Accountants in Delhi in the years 1978, 1979, 1980 and 1981; and

(d) were the Scheduled Castes/Scheduled Tribes candidates posted in Delhi against reserved vacancies of Accountants from promotion in the year 1978, 1979, 1980 and 1981, if not, why not?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d) Punjab National Bank has reported that the Government orders regarding carry-forward of reserved vacancies, exchange of reserved vacancies between SC and ST and maintenance of 40-point roster in promotion are being implemented. In terms of the Government orders there is no reservation for SC/ST in vacancies filled by transfer. The rosters are intended only to be an aid to determining the number of vacancies to be reserved.

In Punjab National Bank promotion from clerical to officers cadre is made on All India basis and not on regional basis. The reservation for SC/ST is also therefore worked out on All India basis. Since the Bank introduced reservation in promotion w.e.f. 1979 the information regarding the number of vacancies reserved for SC/ST in promotion from clerks to Accountants (officers cadre) during the years 1979, 1980 and 1981 is as follows. This information is for the Bank as a whole.

Year	No. of vacancies reserved for SC/ST
1979	96
1980	165
1981	141

The officers in banks are transferable anywhere in the country and the employees in the clerical cadre after their promotion to the officers cadre are transferred in accordance with the transfer/posting policy of the Bank.

Circulation of Soiled Notes

5441. DR. SUBRAMANIAM SWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is true that Government are allowing soiled and torn notes; and

(b) the details thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). In view of constraints on the indigenous capacity for making currency and bank note paper and the printing capacity in the currency presses, it has not been possible to print the requisite quantity of fresh notes for replacing the soiled currency. All efforts are, however, being made to increase the capacities for making currency and bank note paper and printing the notes and to ensure increased availability of one-rupee coins.

Encroachment upon Cantonment Land by Tenants of Cantonment Fund Quarters

5442. SHRI SHIBU SOREN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the tenants of Cantonment Fund quarters in Sadar Bazar, Delhi Cantonment have encroached upon the Cantonment Land croached land;

(b) if so, the details of these tenants who have made construction upon encroached land along with the encroached area; and

(c) what severe action Government propose to take against the tenants who have encroached upon the Cantonment Land?